

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1002/TT/2025

Subject : Petition for approval of tariff in respect of PTCUL owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity as per the Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in POC charges as provided in the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the 2024-29 tariff period and the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Power Transmission Corporation of Uttarakhand Limited (PTCUL)

Respondents : Uttarakhand Power Corporation Limited (UPCL) and Others

Date of Hearing : **14.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : None

Record of Proceedings

The matter was called for a hearing through video conferencing.

2. No one appeared on behalf of the parties.
3. The Commission adjourned the matter and directed NLDC to submit the following information through an affidavit within two weeks:
 - (i) Power flow details line-wise of the transmission assets during the 2024-29 tariff period.
 - (ii) The availability of the transmission lines for the 2024 29 tariff periods.



(iii) Details of the installation of interface meters for the 40 transmission assets, together with clarification on whether such interface meters have been installed at both ends of the transmission assets.

(iv) Drawal patterns recorded in the said interface meters for energy treatment.

4. The Petition will be listed for hearing on **18.6.2026**.

By order of the Commission

sd/-

(T. D. Pant)

Joint Chief (Law)

